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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 1651/2023 and CM APPL. 6305/2023**

SABERA KHATOON

..... Petitioner

Through: Ms Ujjaini Chatterji & Mr T. Mayura  
Priyan, Advocates (M- 8860799513)

versus

FOREIGN REGIONAL REGISTRATION OFFICE, DELHI AND

ORS.

..... Respondents

Through: Ms. Nidhi Raman, C.G.S.C with Mr.  
Zubin Singh, Advocate & Ms.  
Geetanjali Tyagi, Government Pleader  
for R-1 & 2. (M:9891088658)  
Mr. Parvinder Chauhan, Advocate.

**CORAM:**

**JUSTICE PRATHIBA M. SINGH**

**ORDER**

% **09.02.2023**

1. This hearing has been done through hybrid mode.
2. The present petition has been filed by the Petitioner- Ms. Sabera Khatoon impleading Respondent No.1- Foreign Regional Registration Office, Delhi, and Respondent No.2- Ministry of Home Affairs, seeking facilities for her sister - Ms. Shadiya Akhtar (*'detained person'*).
3. The case of the Petitioner is that her sister is a Rohingya refugee, who holds a UNHCR refugee identity card, and is currently detained at a Sewa Kendra in the Northwest Delhi suburb of Shahzada Bagh. The grievance of the Petitioner is that her sister does not have proper access to basic amenities such as warm water, bed, blanket, pillow, winter essentials, winter wear, *etc.*,

It is submitted by Id. Counsel that the detained person is also not being provided proper medical care.

4. Ms. Nidhi Raman, Id. Counsel appearing for Respondent No.1 submits that apart from food, all the remaining facilities are provided by DUSIB in the Sewa Kendra which is run by the MCD.

5. Considering this position, DUSIB is impleaded as Respondent No.3 in the matter.

6. Mr. Parvinder Chauhan, Id. Counsel who is present in Court has been requested to accept notice on behalf of DUSIB.

7. In the backdrop of the facts narrated, it is directed that two competent officials of Respondent Nos.1 and 2, as also two officials of the DUSIB shall jointly visit the Sewa Kendra at Shahzada Bagh and put up a report before this Court as to the amenities and other issues which are raised in this writ petition before the next date of hearing. Photographs of the Sewa Kendra shall also be placed on record.

8. The joint- inspection of the Sewa Kendra shall take place tomorrow i.e., 10th February, 2023 at 3:00 p.m. Both counsels to intimate their respective officials regarding the directions for the inspection issued today.

9. If there are any medical records of the Petitioner's sister available, the same shall also be placed on record before the next date of hearing.

10. List on 24th February, 2023.

**PRATHIBA M. SINGH, J.**

**FEBRUARY 9, 2023**

*dj/sk*